

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW capacity awarded for assured Peak Supply of 4800 MWh (1200 MW × 4 Hrs.) from ISTS-connected Renewable Energy Power Projects (SECI-FDRE-VII) and selected through competitive bidding process as per the Guidelines dated 9.6.2023 issued by the Ministry of Power, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Adyant Enersol Private Limited and Ors.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Rahul Chatwal, Advocate, AEPL
Shri Harshit Malik, Advocate, AEPL
Shri Tushar Jani, Advocate, ASHL
Shri Pradul Singhal, Advocate, ASHL
Ms. Kanika Gupta, Advocate, ASHL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of the tariff for the 1200 MW capacity awarded for assured Peak Supply of 4800 MWh (1200 MW × 4 Hrs.) from the ISTS-connected Renewable Energy Power Projects (SECI FDRE VII), selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Disptachable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems dated 9.6.2023 issued by the Ministry of Power, Govt. of India. The learned counsel further submitted that pursuant to the issuance of notice, only Respondent No.4/ASHL has filed its reply supporting the present Petition. The learned counsel accordingly requested that the matter be reserved for order.

2. The learned counsel for Respondent No.4/ASHL submitted that ASHL has filed its reply and supports the prayers made by the Petitioner. The learned counsel also submitted that in a recent order dated 20.6.2026 passed in Petition No. 31/AT/2026, the Commission has adopted a tariff of Rs. 6.47/kWh for a transaction/tender wherein



100% Assured Peak Power Supply was to be made through BESS discharge with no daytime solar/wind injection. The learned counsel for Respondent No.1/AEPL submitted that AEPL also supports the present Petition.

3. Considering the submissions of the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)